

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

DFR No. 1162 of 2011 & I.A. No. 262 of 2011

Dated: 14th December, 2011

**Present : Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice P.S. Datta, Judicial Member**

In the matter of:

**Tamil Nadu Generation &
Distribution Company Ltd.**

.... **Appellant (s)**

Versus

**Powergrid Corporation of India Ltd.
& Ors.**

..... **Respondent(s)**

Counsel for the Appellant (s) : Mr. S. Vallinayagam

Counsel for the Respondent (s) : Mr. T. George for KSEB

ORDER

Learned counsel for the appellant has informed that service is effected upon all the respondents and he will be filing an affidavit to this effect in the course of the day in the Registry.

Mr. T. George has entered appearance on behalf of KSEB/respondent no.4.

We have perused I.A. No. 262 of 2011 moved on behalf of the appellant for condonation of delay. The said IA is supported by the affidavit of appellant. Apparently, there is delay of 38 days in filing the instant appeal. We are satisfied with the reasons cited by the appellant in the said I.A. Accordingly, we allow I.A. No. 262 of 2011 and hereby condone the delay of 38 days in filing the present appeal.

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Admit.

Respondents are directed to file their respective replies by 7th January, 2012 after serving copy of the same on the other side.

Post the matter on 17th January, 2012.

In the meantime, the appellant is at liberty to file rejoinder, if any.

(Justice P.S. Datta)
Judicial Member

(Rakesh Nath)
Technical Member

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